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Central Administrative Tribunal
Principal Bench

R.A. No. 5/2002
in
O.A. No. 317/98

New Delhi, dated this the 10th January, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

Smt. Madhu Gupta & Ors. Applicants.

Versus

NCT of Delhi & Ors. Respondents.

ORDER(BY CIRCULATION)

S.R. Adige, VC(A)

Perused the RA.

2. The grounds taken therein do not bring it within the scope and ambit of Section 22(3)(f) AT Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

3. RA is rejected.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S.R. Adige

(S.R. Adige)
Vice Chairman (A)

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